IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

C.P.No.59 of 1998 in O.A.No.1642 of 1997.

DATE OF ORDER:28-9-1999.

BETWEEN:

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... Applicant/Applicant

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- Shri P.V.Seshagiri, General Manager, Telecom District, Tirupati-517 501.
- 2. Shri G.Venkataiah,
 Divisional Engineer (SBP),
 % GM, TD, Tirupati-517 501.

... Respondents/Respondents

COUNSEL FOR THE APPLICANT :: Mr.C.Suryanarayana

COUNSEL FOR THE RESPONDENTS:: Mr.V.Rajeshwar Rao

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN
THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: ORDER:

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.C.Suryanarayana, learned Counsel for the Applicant and Mr.V.Rajeshwar Rao, learned Standing Counsel for the Respondents.

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- 2. It is stated by the learned Standing Counsel for the Respondents that the representation of the applicant has been disposed of. However, the applicant submits that his Juniors have been granted temporary status. The applicant if aggrieved by the reply is at liberty to file a fresh impugned OA challenging the/Order given to him.
- 3. With the above observations, the CP is closed.

(R.RANGARAJAN) MEMBER (AMDN.) (D.H.NASIR) VICE CHAIRMAN

DATED: this the 28th day of September, 1999

Dictated in the Open Court

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